

ITEM NO.112

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1753/2022

MADHAV RAM (DECEASED) THROUGH LRS

Appellant(s)

VERSUS

PATANJALI BHARDWAJ & ANR.

Respondent(s)

(IA No. 114426/2020 - APPLICATION FOR PERMISSION)

WITH

CrI.A. No. 1754/2022 (II)

(IA No. 186948/2019 - EXEMPTION FROM FILING O.T. AND IA No. 127915/2023 - SUSPENSION OF SENTENCE)

CrI.A. No. 1554/2022 (II)

Date : 24-07-2025 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Appellant(s) :

Mr. Sidharth Luthra, Sr. Adv.

Mr. Aftab Ali Khan, AOR

Mr. M Z Chaudhary, Adv.

Mr. Saad Shervani, Adv.

Mr. Mohd Faisal Khan, Adv.

Mr. Harsh Kumar, Adv.

Mr. T. N. Singh, AOR

Mr. Aarif Ali, Adv.

Mr. Mujahid Ahmad, Adv.

Mr. Chand Qureshi, AOR

For Respondent(s) : Mr. Aftab Ali Khan, AOR

Mr. T. N. Singh, AOR

Mr. Kamal Kumar Pandey, Adv.

Mr. Vikas Bansal, Adv.

Ms. Sakshi Kakkar, AOR

Mr. Mrigank Mishra, Adv.

Mr. T. N. Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the respondent seeking adjournment on the ground of personal difficulty, list these matters after one week.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR